

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.577/2018**

**Date of Decision: 12.09.2018.**

***CORAM:HON'BLE DR. BHAGWAN SAHAI, MEMBER (A)***  
***HON'BLE SHRI R.N. SINGH, MEMBER (J)***

Vishnu Shankar Gaikwad  
 Age 61 years, Assistant Post Master,  
 Ahmednagar H.O. (Retd.),  
 R/at Plot No.14, Onkar Colony,  
 Savedi, Ahmednagar 414 003. ... *Applicant*  
*(Advocate Shri S.P. Saxena with*  
*Ms. Annie Nadar)*

**VERSUS**

1. Union of India,  
 Through the Secretary,  
 Ministry of Communication,  
 Dept.of Post, New Delhi 110 001.
2. The Senior Supdt. of Post Offices  
 Ahmednagar Division,  
 Ahmednagar 414 001. ... *Respondents*

**ORDER** (Oral)  
*Per : Shri R.N. Singh, Member (J)*

Heard Ms. Annie Nadar, learned counsel  
 for the Applicant.

**2.** Learned counsel for the applicant  
 submits that just one day prior to the  
 retirement of the applicant, he was served  
 with a charge-sheet dated 30.05.2017  
 proposing institution of the disciplinary  
 proceedings under Rule 14 of C.C.S (C.C.A)  
 Rules, 1965. It is further contended that

the applicant has fully co-operated with the inquiry proceedings and the Inquiry Officer has completed the inquiry. Learned counsel for the applicant further contends that a copy of the inquiry report was supplied to the applicant on 31.01.2018 and the applicant has submitted his defence statement/representation to the Disciplinary Authority vide representation dated 09.02.2018.

**3.** It is also contended by learned counsel for the applicant that in spite of the fact that six months time has elapsed but the Disciplinary Authority has not taken decision in the matter. He submits that the applicant would be satisfied if a direction is given to the Disciplinary Authority to consider the representation of the applicant and pass a reasoned and speaking order in a time-bound manner. Keeping in view the aforesaid facts and circumstances, the OA may be disposed of at the admission stage.

**4.** Accordingly, the OA is disposed of with direction to the respondents that the Disciplinary Authority will consider the pending representation dated 09.02.2018 and

take a final decision by passing a reasoned and speaking order thereon within a period of eight weeks from the date of receipt of certified copy of this order. No order as to costs.

*(R.N. Singh)*  
**Member (J)**

*(Dr. Bhagwan Sahai)*  
**Member (A)**

*dm.*